

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 133(ND)16
CA. NO.

CORAM:



PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016**

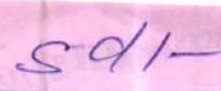
NAME OF THE COMPANY: M/s. Shri Indrajit Singh Tosaria & Ors. V/s. M/s. Meet
Investment Pvt. Ltd. & Ors.

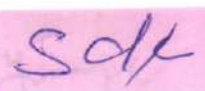
SECTION OF THE COMPANIES ACT: 241/242

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Saurabh Kalia	Adv	Petitioner	
2.	Palash Aggarwal			
1.	GP Madaan	Adv	R1 - 3	
2.	Ishaan Madaan			

ORDER

Learned counsel for the parties are present. What comes to the fore from the perusal of the file is that the learned counsel for the petitioner has filed the consent letters of the shareholders in original. Learned counsel for the appearing respondent No. 3 has stated that the petition is not maintainable and he be heard on that count. The maintainability of the petition and the other issues raised in it shall be determined and decided after the pleadings are complete. Therefore, the learned counsel for the respondent No. 3 shall file his reply to the main petition within a period of 2 weeks' and rejoinder, if any, may be filed within a period of one week thereafter. Learned counsel for the respondent No. 3 has stated that the share holding of the company shall not be altered without taking recourse to the due procedure under law. List on 03.11.2016.


(R. Varadharajan)
Member (Judicial)


(Maharaj Krishan Hanjura)
Member (Judicial)